

- (2) (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi:—
- (a) The Delhi Sales Tax (Fifth Amendment) Rules, 1972, published in Notification No. F. 4(45)/71-Fin. (G) in Delhi Gazette dated the 8th June, 1972.
- (b) The Delhi Sales Tax (Sixth Amendment) Rules, 1972, published in Notification No. F. 4(60)/71-Fin. (G) in Delhi Gazette dated the 3rd August, 1972.
- (c) The Delhi Sales Tax (Seventh Amendment) Rules, 1972, published in Notification No. F. 4(24)/72-Fin. (G) in Delhi Gazette dated the 6th October, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.  
[Placed in Library. See No. LT-4121/72.]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fourteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1494 in Gazette of India dated the 2nd December, 1972.
- (ii) The Central Excise (Fifteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1495 in Gazette of India dated the 2nd December, 1972.  
[Placed in Library. See No. LT-4122/72.]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 479(E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 480(E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.  
[Placed in Library. See No. LT-4123/72.]
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 472(E) published in Gazette of India dated the 30th November, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 476(E) published in Gazette of India dated the 1st December, 1972 together with an explanatory memorandum.  
[Placed in Library. See No. LT-4123/72.]

#### REVIEWS & ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SMAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review (Hindi and English versions) by the Government in the working of the Triveni Structural Limited, for the year 1971-72.
- (ii) Annual Report (Hindi and English versions) of the Triveni Structural Limited.

[Shri Shahnawaz Khan]

for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4125/72.]

- (2) (i) Review (Hindi and English versions) by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-4126/72.]

- (3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4127/72.]

STATEMENT RE. COTTON CORPORATION AND ANNUAL REPORT OF I.M.P.E.C.

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): I beg to lay on the Table—

- (1) A statement (Hindi and English versions) regarding cotton purchases by the Cotton Corporation of India during 1971-72 and Cotton Price Policy for 1972-73. [Placed in library. See No. LT-4128/72.]
- (2) A copy of the Annual Report (Hindi and English versions)

of the India Motion Pictures Export Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in library. See No. LT-4129/72.]

#### ANNUAL REPORT OF WEST BENGAL AERO-INDUSTRIES CORPORATION

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri Annasahab P. Shinde, I beg to lay on the Table a copy of the Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in library. See No. LT-4130/72.]

#### NOTIFICATIONS & ANNUAL REPORT OF COFFEE BOARD

SHRI L. N. MISHRA: On behalf of Shri A. C. George, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Fourth Amendment) Rules, 1972, published in Notification No. G.S.R. 929 in Gazette of India dated the 5th August, 1972.
- (ii) The Coffee (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 1077 in Gazette of India